GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1747
ANSWERED ON:23.03.2012
REHABILITATION OF RAPE VICTIMS
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Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has implemented any scheme titled 'Relief and Rehabilitation of Rape Victims';
- (b) if so, the details thereof;
- (c) the benefits of the schemes extended to the rape victims during the last three years and the current year, State-wise;
- (d) whether the incidents of rape cases are reported to be on the rise in the country;
- (e) if so, the steps being taken by the Government to take strict action against the rapists;
- (f) whether the Government has held consultations with various stakeholders before finalisation of the said scheme;
- (g) if so, the details thereof; and
- (h) the time by which the new scheme is likely to be finalised and launched?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a)&(b): No, Madam. However, the Government has formulated a Scheme to provide financial assistance and support services to victims of rape. The scheme envisages financial assistance of 1.50 lakh in two tranches and support services of upto `50,000/- which may include shelter, counselling, legal and medical and vocational training etc. depending upon the need of the victims. Criminal Injuries Relief and Rehabilitation Boards are envisaged at the National, State and District levels which would be responsible for implementation of the scheme.

(c): Does not arise.

(d)&(e): As per National Crime Records Bureau (NCRB) data a total number of 21467, 21397 & 22172 cases of rape were reported in the year 2008, 2009 & 2010 respectively thereby showing a mixed trend. Rape is an offence under Section 375 of the Indian Penal Code. As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution. As such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women, lies with the State Governments/ Union Territory Administrations. However, the Central Government attaches importance to the matter of prevention and control of crime against women and has been advising the State Governments from time to time regarding the steps that need to be taken to afford a greater measure of protection to the women and, in particular, to prevent incidence of crimes against them. These advisories, inter-alia, emphasize gender sensitization of the police personnel, minimizing delays in investigations of crime against women, improving the quality of investigation and setting up 'Crime against Women Cells' in districts where these do not exist. States/ UT Administrations have also been advised to develop a community monitoring system to check cases of violence, abuse and exploitation.

(f)to(h): The draft scheme was prepared by the National Commission for Women after holding wide ranging consultations with various stake-holders. A National Consultation on 'Access to Justice, Relief and Rehabilitation of Rape Victims' was organised by the Ministry of Women & Child Development on 7th March, 2010, which was attended by members of the Judiciary, National and State Legal Services Authorities, police officials, NGOs and activists. At the Consultation, a consensus emerged on the need for such a scheme which provides support to the victim and attempts to restore her to a position of dignity.

The scheme would be launched after finalising modalities of funds transfer to the States, in consultation with the Planning Commission.